

[Sari Sanjiva Reddy]

or 70 per cent, and the foreign component will be much less. The engineers who came in connection with Bhilai or Rourkela were in hundreds. This time it will be only a few dozen next time probably it will be nil. Like that we are proceeding. It is not as if in ten years, we have not progressed. There is no use saying that we are still where we were ten years ago and that it will take a century to do things on our own. I am not pessimistic like that. In the next five years, by the end of the next plan, I think we will be able to stand on our own legs. There is absolutely no difference of opinion on this aspect. Therefore, I have nothing more to say.

Shri Nath Pai: Is it not a fact that the expansion at Durgapur and Rourkela was principally, very largely, substantially, done by Indians and when the original foreign consortia wanted to have it exclusively for themselves, the Government of India naturally opposed it, and actually our Indians did it? If that is true, are we wrong in insisting that the same be applied with regard to Bokaro?

Shri Sanjiva Reddy: No; the Russians say there is a slight difference in the technology. We will be able to discuss this only after the project report is ready. Then we will try to secure as much as possible for the Indian technicians. But today the project report is not ready. Therefore, we are not able to discuss with them. But when we discuss this naturally we will try to take as much as possible, for our own engineers.

17.55 hrs.

PAPER LAID ON THE TABLE—
contd.

VISIT OF THE PRIME MINISTER TO NEPAL

The Prime Minister and Minister of
Atomic Energy (Shri Lal Bahadur

Shastri: With your permission, I would like not to read it out, but to lay on the Table a statement on my visit to Nepal [Placed in Library. See No. 4421/65].

17.55½ hrs.

CALLING ATTENTION OF URGENT
PUBLIC IMPORTANCE—contd.

(iii) REPORTED FLIGHT PAKISTANI
PLANES OVER INDIAN TERRITORY CARRY-
ING TROOPS ETC., FROM WEST PAKISTAN
TO EAST PAKISTAN—contd.

Shri U. M. Trivedi (Mandsaur): Is it not a fact that producing of false manifests knowingly and believing them to be false is an offence under the Customs Act, which offence entails forfeiture of the vessel wherein the goods are carried and lays the culprit open to prosecution and punishment; if so, why have the Government agreed to release the aircraft and the pilot and other officers concerned?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): In this matter, certainly a serious view was taken of the infringements that have been made mention of in the statement that I have made in the House in the morning. But since the matter was between one Government and another, we informed them we were unable to permit a clearance of the aircraft for onward flight across India to Dacca; we informed them that the aircraft was at liberty to return to West Pakistan, for which flight clearance would be given on request. In pursuance of that, the aircraft has returned to West Pakistan.

Shri U. M. Trivedi: That is the very question I have asked. You have not answered the question.

Shri A. M. Thomas: I have said that it being a Government to Government business—we have also courier flights

it is an arrangement of mutuality—we did not want to take such extreme steps. But we saw to it that the aircraft returned to West Pakistan.

Shri U. M. Trivedi: Have we committed any such mistake ourselves before? Mutuality means we had also committed such a mistake.

Shri A. M. Thomas: Mutuality in the matter of flights.

Shri Joachim Alva (Kanara) What are the maximum powers with which the Government is armed when a military aircraft from Pakistan flies over our territory? Is this the first time we have caught a plane in which military parts have been found? Do you have the right to confiscate the plane or merely delay it, as in this case, by 24 hours, about which Pakistan has already howled?

Shri A. M. Thomas: It was evidently a breach of the customs regulations. We are at liberty not to clear the aircraft. We told them we were not prepared to clear the aircraft, and the aircraft returned to West Pakistan to the place it started from.

श्री हुकम चन्द कछवाय (देवास) : एक तो मैं यह निवेदन करना चाहता हूँ कि जो वस्तुव्य दिया गया है वह भ्रष्टेजी में दिया गया है और हिन्दी में नहीं रखा गया है, इस मामले में प्रश्न पूछने में कठिनाई अनुभव कर रहा हूँ। फिर भी मैं प्रश्न पूछता हूँ। मैं जानना चाहता हूँ कि जो सामान ले जाया गया है उस सामान की कीमत क्या थी ?

Shri A. M. Thomas: We are not very much concerned with the value. One list consisted of 24 items, and the other of 67 items or something like that. We are mainly concerned with certain contents in that aircraft. For example, we found the fuselage of a fighter and other spare parts—quite objectionable items. That was why we did not clear them.

श्री मधु लिमये (मुंगेर) : मन्त्री महोदय ने कहा इसके बारे में दोनों देशों में घापस में

कुछ समझौता है, इसलिए हम लोग ऐसा कोई कदम उठाना नहीं चाहते थे जिससे बुरा भ्रसर पड़े। इस वक्त पाकिस्तान का आक्रमण हिन्दुस्तान पर हो चुका है, हर दिन हो रहा है, ऐसी हालत में जब कानून की हत्या हो गई तो जो युद्ध साहित्य मिला और जिस विमान पर लाद कर लाया गया, क्या उसको जन्त बढ़ नहीं कर सकते थे ? भ्रगर जन्त कर सकते तो क्या उसके जन्त करने का हमारे देश की जनता पर और पाकिस्तान पर भी भ्रच्छा भ्रसर नहीं होता ?

Shri A. M. Thomas: Certainly a very serious view was taken, and we have lodged our protest also, but, all the same, under the circumstances we thought that step was enough.

श्री हुकम चन्द कछवाय : मेरे प्रश्न उत्तर साफ नहीं आया है। पूरी जानकारी उन्होंने नहीं दी है। उन्होंने कहा है कि आवश्यक नहीं समझा गया। आवश्यक नहीं समझा गया, इसका कारण क्या है ?

18 hrs.

अध्यक्ष महोदय : उन्होंने कहा कि मास की कीमत का तो पता नहीं, लेकिन उममे फायदा क्या होगा।

श्री प्रकाशबीर शास्त्री (विजनौर) सरकार ने अपनी पुरानी और उसी धिमी पिटी पद्धति का अनुसरण करते हुए क्या पाकिस्तान को इस सम्बन्ध में कोई विरोध पत्र आदि भेजा है कि जिन शर्तों के मुताबिक अपने विमान स्थलों के प्रयोग की सुविधा दी गई थी उन्होंने उन सुविधाओं की शर्तों का उल्लंघन किया है। क्या उनके खिलाफ कोई कार्रवाई की गई है और क्या हमने इस सम्बन्ध में पाकिस्तान को कुछ लिखा है।

Shri A. M. Thomas: The present arrangements are upto 30th June or something like that. In the context of this incident we would certainly review the entire situation and take the necessary steps.

Shri Nath Pai (Rajapur): It was by sheer accident because of the mistake of the Pakistani pilot, we came to discover that the aircraft was carrying equipment which is prohibited. He showed the wrong manifest; he has to carry two manifests, a real one which showed the truth about the things he was carrying and the other one always to be shown to the Indian authorities, a false one. This time he made the mistake. What a sad commentary. Does the Government realise that the military intelligence of India, intelligence in general, continues to be as wobbly as it was during NEFA? That is one thing. We would also like to know, since the Pakistanis have been using this right of flight over India, carrying troops and arms and equipment also, what are the standing orders to the Indian Air Force if they violate and did things which he has referred to? What are the orders issued to the Indian Air force with regard to Pakistani overflights?

Shri A. M. Thomas: In this particular matter, I should think that the House should congratulate the customs officers..... (*Interruptions.*) because in fact when they started checking they found, the captain found, that he was not in a position to hoodwink the customs officers, so much so a complete list containing all the items was shown and it was thus that it was found out. We must really congratulate the customs officers.

Shri Nath Pai: He did not reply to the second.... (*Interruptions.*) Sir, I asked him a very important second question. If the Pakistanis persisted in having these flights across our territory, carrying the equipment and other things necessary for their armed forces in their east wing, warlike material, what are your standing orders to the Indian Air force?

Shri A. M. Thomas: In this matter, this was not an unauthorised flight at all. This was an authorised flight

in accordance with the arrangement entered into between both Governments and that arrangement ends on 30th June. It was as per this arrangement that this flight took place. The arrangement was that they will get clearance both at Palam as well as at Calcutta. So, when the plane landed at Palam so it was not allowed to have its flight. This was an authorised flight.

Shri Nath Pai: On a point of order, this is not a reply to my question.

Shri A. M. Thomas: Although it does not arise out of this question, about any unauthorised flights, there are definite instructions; the Air Force can shoot down any.

श्री बलजीत सिंह (जना) : मैं कहना चाहता हूँ कि कहीं ऐसा भी स्टेटमेंट में दिखाया गया है कि सरकार को कोई पता नहीं कि फौज या फौजी सामान हिन्दुस्तान की सीमा के ऊपर से गया। लेकिन बाद में कहा गया है कि शायद गया हो। इसके घलावा और भी कहा गया है कि प्रांगे के लिये बन्द कर दिया गया है। मैं जानना चाहता हूँ कि जो ऐसे हवाई जहाजों की उड़ान है उसको बन्द करने के लिये क्या इन्तजाम किया गया है।

Shri A. M. Thomas: I have already indicated in my statement that the customs authorities during their check found that the aircraft carried certain items of warlike material the carriage of which is specifically prohibited under the arrangement of the weekly flights. I have also indicated that the objectionable items were fuselage to the fighter and other spare parts.

18.05 hrs.

(iv) REPORTED INTRUSION BY PAKISTANI AIRCRAFT INTO INDIAN TERRITORY IN RAJASTHAN—contd.

श्री हुकम चन्द कछवाय (देवास) : इस क्षेत्र में पाकिस्तान द्वारा राजस्थान की सीमा